

(iv) Drains	Rs. 57.00
(v) Parks	Rs. 21.00
(vi) Electricity	Rs. 164.00
(vii) Miscellaneous	Rs. 68.30
(viii) Master plan roads	Rs. 50.71
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Total	Rs. 667.26

The land development expenditure has been discounted for the year 1992-93.

2. The discounted pooled land acquisition cost for Phase-I is Rs. 248.12 crores and the discounted additional compensation is Rs. 94.511 crores.

(e) Yes, Sir.

(f) The details of saleable land earmarked for each type of category in Dwarka Phase-I are as under:

	(Land in Hect.)
(i) residential	498.070
(ii) residential supporting facilities	125.320
(iii) total distt. centres	33.690
(iv) total community centres	15.677
(v) total industrial	31.050
(vi) total public and semi-public	185.710
(vii) others	194.853
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Total saleable land is	1085.000

Total saleable land is 1085.00 Hect. out of the gross areas of 1062 Hect. and disposable area is 1130.45 Hect.

Earnings through Export

1283. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the liberalisation of export policy and procedures has helped Central Public Sector Undertakings increase their export earnings;

(b) if so, whether there has been increase in the foreign exchange earnings by these undertakings in 1993-94 as compared to 1991-92 and 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). The new Export and Import Policy 1992-1997 came into effect on 1-4-1992. It is premature to measure the effect of the policy on export earnings. However, according to available information, in absolute terms, the export earnings of the PSUs increased from Rs. 8979.78 crores in 1991-92 to Rs. 10345.07 crores in 1992-93. The details are given on pages 142 to 149 of volume-I of Public Enterprises Survey 1992-93, laid before the Parliament on 23.2.1994.

Khadi and Village Industries Commission

1284. SHRI RAMDEW RAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received complaints against the

Chairman of khadi and village industries Commission;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (c). Government received complaints against the functioning of Khadi and Village Industries Commission (KVIC), including its Chairman. Some of the major complaints received, relate to:

(i) Supply of mill-made barrack blankets to DG, S&D by KVIC (ii) Disbursement of loans in Meerut region by KVIC without obtaining feasibility report etc. (iii) Appointment of officers in KVIC, violating Government ban order, (iv) Excess Administrative expenditure in KVIC.

On the basis of an assurance given by the Prime Minister on the floor of the House, an enquiry has been conducted by an Additional Secretary in the Ministry of Industry regarding some complaints. Action has already been initiated by the Government on the basis of his report. Government has also issued some directives to the Commission which are as under:

- (i) KVIC should not register any new institution for manufacture of Khadi including Polyvastra excepting in areas selected for special employment programme.
- (ii) No new institution for village industry should be directly

aided by KVIC. In all such cases, they should be financed by State KVI Board.

- (iii) KVIC should immediately review the functioning of the institutions which have been registered during the last three years and send a report to the Government.
- (iv) Commission should not purchase any property without getting separate allocation of funds for this purpose in the budget approved by the Central Government.
- (v) The present Commission should not sanction any funds to any society/institution till the new Commission is constituted.

Urban Development Schemes for Maharashtra

1285. SHRI ANNA JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount demanded by the Government of Maharashtra for urban development schemes for the year 1992-93;

(b) the details of the amount so far sanctioned as also the names of the areas where the same was spent/likely to be spent for development works; and

(c) the time by which the remaining schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES